

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2579/2003

Friday, this the 4th day of June, 2004

Hon'ble Shri S. K. Naik, Member (A)

Shri Bal Singh s/o Shri Mangte  
r/o Village Surani PO Daurale  
Distt. Meerut (UP)

..Applicant

(By Advocate: Shri Surender Singh)

Versus

1. Union of India through Secretary  
Agricultural Krishi Bhawan, New Delhi
2. Indian Council of Agricultural Research  
Krishi Bhawan through its Director  
Library Avenue, New Delhi
3. Central Potato Research Institute  
Simla Himachal Pradesh through its  
Director
4. Central Potato Research Station, Modipuram  
Meerut through its Scientist Incharge  
Modipuram, UP

..Respondents

(By Advocate: Shri B.B.Mor)

O R D E R (ORAL)

Heard both the counsel for the parties.

2. Counsel for respondents has submitted that the departmental remedy in this case has not been exhausted by the applicant as yet. Counsel for applicant states that he would be filing a self-contained representation before the respondents.
3. Accordingly, the present OA is disposed of directing the applicant to make a self-contained representation to the respondents within a period of one month from today and after receiving the representation from the applicant, the respondents will dispose it of by

7  
June

(2)

issuing a reasoned and speaking order within a period of three months from the date of receipt of a representation and communicate to the applicant. The OA is disposed of with these terms

S. R. Naik  
( S. R. Naik )  
Member (A)

/sunil/